(b) the details of train accidents in last three years involving derailment and claiming lives of more than 100 passengers?

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): (a) and (b) Statutory inquiry into the derailment of Train No. 19321, Indore-Rajendra Nagar Terminal (Patna Express) on 20.11.2016 between Pokhrayan and Malasa stations on Jhansi-Kanpur sections of North Central Railway has been ordered to determine the facts of the accident by the Commissioner of Railway Safety (CRS), Eastern Circle, Kolkata under the Ministry of Civil Aviation. During the last three years *i.e.* 2013-14, 2014-15 and 2015-16, there was no derailment over Indian Railways involving the fatality figure more than 100.

Entry of foreign law firms

*266. SHRI DEREK O' BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry is deliberating on allowing entry of foreign law firms;
- (b) if so, whether such firms shall be regulated by the Bar Council of India; and
- (c) whether foreign lawyers will be governed by the Advocates Act, 1961?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) The matter regarding entry of foreign law firms/lawyers is under consideration of the Government subject to the outcome of Special Leave Petition (Civil) No. 17150-1754 of 2012 titled as Bar Council of India *vs.* A. K. Balaji and Ors. pending before the Hon'ble Supreme Court of India.

Production and marketing facilities for organic produces

*267. SHRI D. KUPENDRA REDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the details of organic crops being produced and the marketing facilities available therefor in the country;
 - (b) whether Government proposes to accord priority to organic farming; and
 - (c) if so, the details thereof and the steps taken therefor, so far?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI RADHA MOHAN SINGH): (a) The National Programme on Organic Production (NPOP) was launched in the year 2001, under Foreign Trade & Development and Regulation Act